

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 393/MP/2014

Sub: Petition under Section 79 (1) (c), (f) & (k) of the Electricity Act, 2003 seeking appropriate direction or order declaring allocation of LTA on LILO of existing lines by the respondent No. 1 vide letter dated 22.9.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009.

Date of hearing : 10.11.2014

Petitioner : D.B. Power Limited

Respondents : Powergrid Corporation of India Limited and others

Coram : Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Parties present : Shri Deepak Khurana, Advocate, D.B. Power
Shri Akhil Sharma, DB Power
Shri Vikas Mishra, D.B. Power
Shri Prashant Panda, D.B. Power
Shri H. Sharma, D.B. Power
Shri Y.K. Sehgal, PGCIL
Shri Dilip Rozekar, PGCIL
Shri Jyoti Prasad, NLDC
Shri S.Barpanda, NLDC
Ms. Jayantika Singh, NLDC
Shri Abilia Zaidi, NLDC
Shri V.K.Jain, TANGEDCO
Shri S.Vallinayagam, Advocate, TANGEDCO
Ms. Swapna Seshadri, Advocate, KSK Mahanadi
Shri C.Narasimha, KSK
Shri B.S.Reddy, KSK
Shri Prashanto Sen, Advocate, BALCO
Shri S.K. Banerjee, Advocate, BALCO

Record of Proceedings

Learned counsel for BALCO requested a weeks time to file reply to the petition.

2. Learned counsel for KSK Mahanadi submitted that reply to the petition has already been filed on 5.11.2014.
3. Learned counsel for the petitioner and the representative of CTU submitted that they have not received copy of the reply filed by KSK Mahanadi.
4. After hearing the learned counsel and representatives of the parties, the Commission directed KSK Mahanadi to serve copy of the reply on the petitioner and CTU immediately.
5. The Commission directed the petitioner and CTU to file their rejoinders to the reply of KSK Mahanadi by 14.11.2014.
6. The Commission directed the parties to complete the pleadings (reply and rejoinder) by 17.11.2014.
7. The Commission directed the CTU to submit the details of capacity available and allocations in a chronological order by 14.11.2014 for the period 2012-13, 2013-14, 2014-15, 2015-16 and 2016-17.
8. The Commission directed that due dates of filing the rejoinder and information should be strictly complied with. The information filed after due date shall not be considered.
9. The petition shall be listed for hearing on 20.11.2014.

By order of the Commission
Sd/-

(T. Rout)
Chief (Law)